

these things do not occur hereafter, and that the line of demarcation is drawn peacefully. That is all that can be done.

**Shri Tyagi:** What is the result?

**Mr. Speaker:** The result is that consent is not given.

**Shri Jawaharlal Nehru:** All these are processes long before demarcation. Demarcation is still remote. These are discussions about various minor or important matters in regard to it; and some people go there, sometimes their people come here. The objectionable part in this matter is that two of our officials were apparently harassed, and presumably some of their papers were missing. The papers were copies, presumably again. So, we can always get more copies. What is objectionable is harassment, of course, by the customs authorities, and that can be treated in the normal way.

**Shri S. M. Banerjee:** We do not have the originals with us.

**Mr. Speaker:** The ruling is that consent is not given.

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12.20 hrs:

#### PAPERS LAID ON THE TABLE

#### INDIAN TELEGRAPH RULES AND ANNUAL REPORT OF INDIAN TELEPHONE INDUSTRIES LTD.

**The Minister of Transport and Communications (Dr. P. Subbarayan):** Sir, I beg to lay on the Table a copy each of the following papers:—

(i) The Indian Telegraph (Eleventh Amendment) Rules, 1961 published in Notification No. G.S.R. 1351 dated the 4th November, 1961, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-3360/61].

(ii) Annual Report of the Indian Telephone Industries Limited for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-3358/61].

#### AMENDMENT TO DELHI MOTOR VEHICLE RULES

**Dr. P. Subbarayan:** Sir, I beg:

(i) to re-lay on the Table a copy of Notification No. F.12/57/60-Transport published in Delhi Gazette dated the 1st June, 1961 making certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-3226/61].

(ii) to lay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(a) Notification No. 173/F.68-120-Pub. published in the Andaman and Nicobar Gazette dated the 30th August, 1961 containing the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961. [Placed in Library. See No. LT-3361/61].

(b) Notification No. 25/20/61-1 (Tpt) published in Manipur Gazette dated the 5th September, 1961 making certain amendments to the Manipur Motor Vehicles Rules, 1951. [Placed in Library. See No. LT-3362/61].